



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jan/202122/8

DATED: 03/02/2022

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202122/8 dated 03/02/2022 of Norms Committee - II for the year 2021-22 was held on 03/02/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri K. S. Sodhi, AD	MSME
2	Smt. Niwedita Raj, Consultant	MeitY
3	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant, DGFT
4	Shri V.C. Agarwal, Consultant (TEC-3)	Technical Consultant, DGFT
5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

2	Smt. Smitha Viju, FTDO	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	WIELAND METALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00268975AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0710116357 dated 22.04.2020. However, in BO Portal the status of AA No. 0710116357 dated 22.04.2020 is showing deficient and also, there is no link found between AA number (0710116357 dated 22.04.2020) and subject file number. It was also noted that the applicant has been requested to upload all the relevant documents (on DGFT's new IT portal) vide Deficiency Letter dated 24.07.2021 and subsequent reminders 08.08.2021, 20.12.2021, 04.01.2022 & 19.01.2022 but the requisite information has not been received. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	2 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	TRANSCON INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00288337AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0910068722 dated 04.05.2020. The status of AA No. 0910068722 dated 04.05.2020 is showing rejected in BO Portal and also, no link found with subject file number. Further, it was noted that the applicant has filed a fresh application instead of applying to review the AA No. 0910068722 dated 04.05.2020. Therefore, the Committee decided	

to **reject** the case on the ground that the applicant has not filed to review the case by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email.

The case is rejected.

Case No.	3 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299389AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0911000025 dated 31.12.2020. However, in BO Portal, the status of AA No. 0911000025 dated 31.12.2020 is showing "in process" and also, no link found with subject file number. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No.0911000025 dated 31.12.2020. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	4 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	MODISON METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00277050AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0310832497 dated 30.10.2019. The status of AA No. 0310832497 dated 30.10.2019 is showing “approved” in BO Portal and also, no link found with subject file number. Further, it was noted that the case was withdrawn and disposed of in the NC meeting held on 12.02.2021. In fact, the applicant has filed a fresh application instead of applying for review the AA No.0310832497 dated 30.10.2019. Therefore, the Committee decided to **reject** the case on the ground that the applicant has not filed to review the case by following the due procedure on DGFT’s IT Portal and also to intimate the applicant through email.

The case is rejected.

Case No.	5 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	TRANSCON INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00288355AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that in BO Portal the status of AA No. 0910068803 dated 27.05.2020 is showing “deficient” and also, no link found with subject file number. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No.0910068803 dated 27.05.2020. The applicant has been requested to submit deficient documents/information vide Deficient Letter dated 09.07.2021 and subsequent reminders dated 08.08.2021, 16.12.2021, 31.12.2021 and 15.01.2022 but no information has been received. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT’s IT Portal and also to intimate the applicant through email.	
The case is rejected.	

Case No.	6 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00298139AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that in BO Portal the status of AA No. 0710117284 dated 17.11.2020 is showing “deficient” and also, no link found with subject file number. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No.0710117284 dated 17.11.2020. The applicant has been requested to submit deficient documents/information vide Deficient Letter dated 08.07.2021 and subsequent reminders dated 23.07.2021, 07.08.2021, 16.12.2021, 31.12.2021 and 15.01.2022 but no information has been received. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT’s IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	7 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	WIELAND METALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00266520AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT’s IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	8 / NC/2/MEET/Jan/202122/8
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Case Status	Case Rejected
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00293615AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that in BO Portal, no record was found for AA No. 0910063581 dated 04.05.2016. Further, it was noted that the applicant had filed a fresh application and no link has been found between the subject file number and AA No. 0910063581 dated 04.05.2016. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	9 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00295042AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	10 / NC/2/MEET/Jan/202122/8
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Case Status	Case Rejected
Party Name	WIELAND METALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00268958AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0711000625 dated 08.03.2021. The status of AA No. 0711000625 dated 08.03.2021 is showing “approved” in BO Portal and also, no link found with subject file number. Further, it was noted that the applicant has filed a fresh application whereas the case has already been approved in Norms Committee-2 meeting held on 03.09.2021. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed to review the case by following the due procedure on DGFT’s IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	11 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00274200AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT’s IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	12 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00298995AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that in BO Portal the status of AA No. 0411000140 dated 04.01.2021 is showing “deficient” and also, no link found with subject file number. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No.0411000140 dated 04.01.2021. The applicant has been requested to submit deficient documents/information vide Deficient Letter dated 30.06.2021, 30.07.2021 and subsequent reminders dated 09.12.2021, 24.12.2021 and 08.01.2022 but no information has been received. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT’s IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	13 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000494AM10
RA File Number	039404000908 AM10
Licence No and Date	0310557609/29/01/2010
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT’s New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	14 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000401AM17
RA File Number	039504000406 AM17
Licence No and Date	0310807712/08/09/2016
Norms Committee Decision: The Committee considered the case as per the agenda and the case was rejected in the Meeting No. 07/81 dated 27.06.2017 due to non-submission of reply of deficiency letter. Further, it was noted that the applicant had not applied for reviewing the subject AA No. and no attachments available in the BO Portal against the subject AA No.. Therefore, the Committee decided to reject the case. The case is rejected.	

Case No.	15 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000336AM18
RA File Number	039504000343 AM18
Licence No and Date	0310815357/23/08/2017
Norms Committee Decision: The Committee considered the case as per the agenda and the case was approved in the Meeting No. 02/81 dated 29.05.2018. Further, it was noted that the applicant had not applied for reviewing the subject AA No. and no attachments available in the BO Portal against the subject AA No.. Therefore, the Committee decided to reject the case. The case is rejected.	

Case No.	16 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM REVIW00253949AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 06/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) on 28.01.2022 for examination & comments. Consultant (TEC-3) has requested to send physical file of the case. Further, it was noted that the physical file is not traceable in the section. Therefore, the Committee decided to request Consultant (TEC-3) to examine the case and give afresh comments in this matter. The case stands deferred.	

Case No.	17 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM REVIW00253920AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 08/81 on 19.12.2018 on the recommendation of Consultant (TEC-3). Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) on 28.01.2022 for examination & comments. Consultant (TEC-3) has requested to send physical file of the case. Further, it was noted that the physical file is not traceable in the section. Therefore, the Committee decided to request Consultant (TEC-3) to examine the case and give afresh comments in this matter. The case stands deferred.	

Case No.	18 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM REVIW00288857AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 08/81 on 24.07.2019 due to non-submission of reply of deficiency letter as raised by DPIIT. Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	19 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM REVIW00288869AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/81 on 26.06.2019 due to non-submission of reply of deficiency letter as raised by DPIIT. Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	20 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000624AM19
RA File Number	039404000483 AM19
Licence No and Date	0310823504/04/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in M. No. 11/81-ALC2/2018 dated 30.01.2019 on the recommendation of Consultant (TEC-3). Further, it was noted that the applicant had applied for reviewing the ad-hoc norms and the Committee rejected the applicant's request in Meeting No. 24/81 dated 18.03.2020 on the ground that no justification was provided by the applicant for revision of ad-hoc norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed to review the case by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	21 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM REVIW00252759AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 07/81 on 10.07.2019 on the recommendation of Consultant (TEC-3). Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) on 28.01.2022 for examination & comments. Consultant (TEC-3) has requested to send physical file of the case. Further, it was noted that the physical file is not traceable in the section. Therefore, the Committee decided to request Consultant (TEC-3) to examine the case and give afresh comments	

in this matter.

The case stands deferred.

Case No.	22 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000144AM20
RA File Number	039404000237 AM20
Licence No and Date	0310829921/26/06/2019

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73144290	Thermoplastic Powder Coated AKAT30060 Panels (Composite Fencing Panels) Made Out of Prime Hot Dipped Galvanized Steel Sheets/Coils (THK 1.2 mm & 4.0 mm With Non-Alloy Hot Dipped Galvanized Non-Alloy Steel Wire 4.0 Mm Filled In Tubings With	5000 Number	1	72104900	Prime Hot Dipped Galvanised Steel In Sheets/Coils Of Relevant Grade, Thickness 1.2 mm, Width 130 mm To 1500mm	677.35 MT inclusive of 3% wastage
			2	72104900	Prime Hot Dipped Galvanized Steel In Sheets/Coils of Relevant Grade,	272.57 MT inclusive of 1.50% wastage

	Mineral Composite Material. Panel Size Height: 3073.40 mm, width: 2495.00 mm, thickness-47.5 mm				Thickness 4.0 mm, Width 60 mm To 1500 mm	
			3	72172010	Hot Dipped Galvanised Steel Wire of Relevant Grade, Diameter 4.0 mm	366.58 MT inclusive of 1% wastage
			4	39019090	Thermoplastic Powder	95.50 MT inclusive of 5% wastage

Note:

1. Weight of panel without mineral composite should be 276 Kg.
2. Weight of panel with mineral composite should be 500 Kg.
3. Mesh size: 60 mm x 12.7 mm, horizontal wire: 4 mm @ every 12.7 mm.
4. Vertical wire: diameter 4.0 mm@ every 60 mm.
5. Vertical rectangular hollow section tube: 40 mmx20 mmx1.2 mm thick @ every 60 mm completely filled through the length with mineral composite material.
6. Horizontal flats 25 mm x 4 mm thick @ every 100 mm.
7. Coating weight thermoplastic powder @0.643 kg/sq meter on 5000 number export of AKAT 30060 panels.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GRUNER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM REVIW00261041AM22
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 08/81 on 29.09.2020 due to non-submission of reply of deficiency letter. Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	24 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000193AM20
RA File Number	039504000400 AM20
Licence No and Date	0310830743/01/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2021 followed by reminders dated 26.07.2021, 10.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 16.12.2021 followed by reminders dated 31.12.2021 and 15.01.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	25 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000299AM20
RA File Number	039504000741 AM20
Licence No and	0310832533/31/10/2019

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 25.03.2021 for furnishing certain information. Further, another deficiency letter was sent to the applicant on 09.12.2021 followed by reminders on 24.12.2021 & 08.01.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	26 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000363AM20
RA File Number	022404000143 AM20
Licence No and Date	0210209635/20/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	27 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	PARAM INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000390AM20
RA File Number	039504000943 AM20
Licence No and Date	0310833956/07/01/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 11.08.2021 followed by reminders dated 26.08.2021, 10.09.2021 was issued to the applicant for providing certain information. In this regard, a final reminder letter was also sent to the applicant on 21.01.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	28 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	PARAM INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000469AM20
RA File Number	039504001157 AM20
Licence No and Date	0310835385/12/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2021 followed by reminders dated 26.07.2021, 10.08.2021 was issued to the applicant for providing certain information. In this regard, a final reminder letter was also sent to the applicant on 23.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	29 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	ASIAN PLASTOWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000492AM21
RA File Number	039404001094 AM20
Licence No and Date	0310835651/18/04/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was rejected in M. No. 08/81 dated 29.09.2020 due to non-submission of reply of deficiency letter. Therefore, the Committee decided to **reject** the case on the ground that the applicant has not filed to review the case by following the due procedure on DGFT's IT Portal and also intimate the applicant through email.

The case is rejected.

Case No.	30 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000536AM21
RA File Number	039504000059 AM21
Licence No and Date	0310836231/15/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	31 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000537AM21
RA File Number	039504000050 AM21
Licence No and Date	0310836232/15/05/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	32 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000529AM21
RA File Number	039504000061 AM21
Licence No and Date	0310836210/15/05/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) vide email dated 16.11.2020 & Consultant (TEC-1) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85444920	Cu - Arm/ Unarm Thermoplastic Insu./ Flexi / Control/ Power Cable- upto 1000 V.	500 Kilometer	1	74081190	Copper Wire Rod	1.01Kgs/Kg content in the export product
			2	39041090	PVC Resin	1.05Kgs/Kg content in the export product
			3	29173300	Plasticiser	1.05Kgs/Kg content in the export product
			4	28365000	Filler	1.05Kgs/Kg content in the export product

			5	38123990	Stabilizer	1.05Kgs/Kg content in the export product
			6	39042200	Formule PVC G 240 SP Green Nat (PVC Compound)	1.05Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000541AM21
RA File Number	039504000083 AM21
Licence No and Date	0310836249/18/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	34 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000574AM21
RA File Number	022404000018 AM21
Licence No and	0210209908/08/06/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 02.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	35 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RATNAVEER METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000577AM21
RA File Number	342404000055 AM21
Licence No and Date	3410046133/09/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by a reminder dated 24.07.2021 was issued to the applicant for providing certain information. In this regard, a final reminder letter has also been sent to the applicant on 03.02.2022. However, no reply has been received as yet. Hence, the Committee decided to wait for the comments The case stands deferred.	

Case No.	36 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	PARAM INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000635AM21
RA File Number	039504000205 AM21
Licence No and Date	0310837191/14/07/2020
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020 followed by reminders on 05.10.2020 & 07.12.2020. The applicant had sent incomplete copy of application via email dated 15.12.2020 and in this regards, an email was sent on 15.12.2020. Further, it was noted that a letter was also sent to the applicant on 25.03.2021 through BO Portal for providing complete application. However, no information has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	37 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000644AM21
RA File Number	022404000046 AM21
Licence No and Date	0210209991/21/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter has been issued to the applicant on 03.02.2022. Therefore, the Committee decided to wait for reply of the applicant.	
The case stands deferred.	

Case No.	38 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000665AM21
RA File Number	042404000053 AM21
Licence No and Date	0410166929/30/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated	

01.11.2021 was issued to the applicant for providing certain information. In this regard, a final reminder letter has also been sent to the applicant on 03.02.2022. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	39 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000688AM21
RA File Number	022404000057 AM21
Licence No and Date	0210210037/13/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	40 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000719AM21
RA File Number	022404000065 AM21
Licence No and Date	0210210063/28/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter has been issued to the applicant on 03.02.2022. Therefore, the Committee decided to wait for reply of the applicant.	
The case stands deferred.	

Case No.	41 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter has been issued to the applicant on 03.02.2022. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	42 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	PARAM INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000733AM21
RA File Number	039504000344 AM21
Licence No and Date	0310838100/04/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 26.07.2021 followed by reminders dated 10.08.2021, 25.10.2021 was issued to the applicant for providing certain information. In this regard, a final reminder letter was also sent to the applicant on 27.01.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	43 / NC/2/MEET/Jan/202122/8
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Case Status	Case Rejected
Party Name	PRECISION METALS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000783AM21
RA File Number	039504000411 AM21
Licence No and Date	0310838730/06/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021, 11.08.2021 was issued to the applicant for providing all the relevant documents of the case. In this regard, a final reminder letter was also sent to the applicant on 23.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	44 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000784AM21
RA File Number	022404000089 AM21
Licence No and Date	0210210142/06/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	45 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022

HQ File Number	018105000807AM21
RA File Number	039404000519 AM21
Licence No and Date	0310839096/23/10/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310837913 dated 27.08.2020 as per comments given by MSME vide email dated 03.02.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73269099	Stainless Steel semi-finished perforated strips / sheets / coils Grade 304 / 316 / 410 / 201 / 409 / 430 ((net content of Stainless Steel Secondary Sheet / Cut Coils / Coils 117.647 MT))	117.647 MT	72199090	Stainless Steel Secondary Sheet / Cut coils / Coils Grade 304 / 316 / 410 / 201 / 409 / 430 (mix thickness)	3.62Kgs/Kg net content of the export product after taking 1/3 rd recovery from scrap

RA concerned may take suitable consequential action accordingly.

Case No.	46 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	MAYFAIR INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000811AM21
RA File Number	039504000468 AM21
Licence No and Date	0310839150/27/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant's reply was sent to

Consultant (TEC-3) on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	47 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000821AM21
RA File Number	039504000479 AM21
Licence No and Date	0310839274/02/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021, 08.08.2021 was issued to the applicant for providing all the relevant documents of the case. In this regard, a final reminder letter was also sent to the applicant on 20.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	48 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000822AM21
RA File Number	039504000489 AM21
Licence No and Date	0310839276/02/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021, 08.08.2021 was issued to the applicant for providing all the relevant documents of the case. In this regard, a final reminder letter was also sent	

to the applicant on 20.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	49 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	MAYFAIR INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000831AM21
RA File Number	039504000503 AM21
Licence No and Date	0310839387/06/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 22.10.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	50 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	KSH INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000846AM21
RA File Number	039404000610 AM21
Licence No and Date	0310839491/11/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the comments for import item at Sl. No. 1 have been received from Consultant (TEC-3) vide email dated 02.02.2022. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-1) for comments on rest of the import items.	

The case stands deferred.

Case No.	51 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	018105000856AM21
RA File Number	039504000529 AM21
Licence No and Date	0310839569/13/11/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 01.01.2021 received via email dated 01.01.2022. Note: The written recommendation as given by DPIIT will be communicated with the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	52 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00232823AM22
RA File Number	039504000552 AM21
Licence No and Date	0310839763/26/11/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 19.01.2021 received via email dated 19.01.2022.	

Note: The written recommendation as given by DPIIT will be communicated with the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00044321AM21
RA File Number	56AA04001219 AM21
Licence No and Date	5611000008/22/12/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted the comments of DPIIT vide U.O. No. P-47011/52/2021-TSW dated 21.01.2021 received via email dated 21.01.2022. The case was discussed in the meeting and the Committee decided to seek second opinion of Consultant (TEC-3) in the matter. The case stands deferred.	

Case No.	54 / NC/2/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00069610AM21
RA File Number	03AA04012312 AM21
Licence No and Date	0311000712/25/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2021 followed by reminders dated 26.07.2021, 10.08.2021 was issued to the applicant for providing all the relevant documents of the case. In this regard, a final reminder letter was also sent to the applicant on 22.12.2021. However, no reply has been received as yet. Therefore, the	

Committee decided to reject the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	55 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00081784AM21
RA File Number	34AA04002524 AM21
Licence No and Date	3411000223/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT through BO Portal on 22.07.2021, 13.10.2021&01.02.2022 and through email on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	56 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00081785AM21
RA File Number	34AA04002518 AM21
Licence No and Date	3411000224/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT through BO Portal on 07.07.2021, 13.10.2021 & 01.02.2022 and through email on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	57 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00113435AM21
RA File Number	03AA04031667 AM21
Licence No and Date	0311002728/25/03/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
76012020	Aluminium Alloy 6063 Homogenized Billets	300000.00 Kgs	76011010	Aluminium Ingots With 99.9 Percent Purity	299932.50 Kgs @ 1.015Kgs/Kg on net weight of Aluminium in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00117433AM21
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of DPIIT vide U.O. No. P-47011/51/2021-TSW dated 21.01.2022:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Voltage rating of the export items.

The case stands deferred.

Case No.	59 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ULTRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00004878AM22
RA File Number	31AA04008044 AM21
Licence No and Date	3111000274/06/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter has been issued to the applicant on 03.02.2022. Therefore, the Committee decided to wait for reply of the applicant.	
The case stands deferred.	

Case No.	60 / NC/2/MEET/Jan/202122/8
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Case Status	Case Approved
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00020259AM22
RA File Number	34AA04003497 AM21
Licence No and Date	3411000454/16/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) via email dated 03.02.2022 as under: 1. The quantity of import items may be allowed with 1.57Kgs/Kg content in the export product. Note: 1. Grade & thickness to match in import & export product. 2. Outer diameter of the export product should be Minimum 2.5mm and Maximum 100mm. 3. Ratio between inner and outer diameter of the export product should be Minimum 0.42 and Maximum 0.82 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	61 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00114514AM22
RA File Number	02AA04006318 AM22
Licence No and Date	0211000806/14/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted the comments given by MSME through BO Portal 17.08.2021. The case was discussed in the meeting and the Committee decided to refer back the comments to MSME for re-examination of the case. The case stands deferred.	

Case No.	62 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00169067AM22
RA File Number	03AA04064195 AM22
Licence No and Date	0311006381/23/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 19.01.2021 received via email dated 19.01.2022. Note: The written recommendation as given by DPIIT will be communicated with the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00217999AM22
RA File Number	05AA04091183 AM22
Licence No and Date	0511005460/20/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 21.01.2022 received via email dated 21.01.2022. Note: The written recommendation as given by DPIIT will be communicated with the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00218626AM22
RA File Number	03AA040106218 AM22
Licence No and Date	0311007435/20/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 19.01.2022 received via email dated 19.01.2022. Note: The written recommendation as given by DPIIT will be communicated with the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	65 / NC/2/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00231227AM22
RA File Number	03AA040113426 AM22
Licence No and Date	0311008040/29/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 19.01.2022 received via email dated 19.01.2022. Note: The written recommendation as given by DPIIT will be communicated with the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	66 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00254113AM22
RA File Number	04AA04035434 AM22
Licence No and Date	0411001811/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	67 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00254200AM22
RA File Number	05AA04098124 AM22
Licence No and Date	0511006158/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	68 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	69 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00255981AM22
RA File Number	04AA04035865 AM22
Licence No and Date	0411001826/17/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	70 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00256760AM22
RA File Number	03AA040112344 AM22
Licence No and	0311008670/18/11/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	71 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00256762AM22
RA File Number	03AA040112389 AM22
Licence No and Date	0311008671/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	72 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00257103AM22
RA File Number	07AA04034690 AM22
Licence No and Date	0711002406/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet.	

Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	73 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00257228AM22
RA File Number	05AA040101101 AM22
Licence No and Date	0511006250/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 24.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	74 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	75 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00257422AM22
RA File Number	04AA04035925 AM22
Licence No and Date	0411001844/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	76 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00257529AM22
RA File Number	04AA04035148 AM22
Licence No and Date	0411001845/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	77 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred

Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00261284AM22
RA File Number	04AA04035143 AM22
Licence No and Date	0411001852/22/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	78 / NC/2/MEET/Jan/202122/8																
Case Status	Case Approved																
Party Name	BANMORE ELECTRICALS PVT LTD																
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022																
HQ File Number	HQRNORM APPLY 00261722AM22																
RA File Number	56AA04008730 AM22																
Licence No and Date	5611000614/22/11/2021																
Norms Committee Decision:																	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) as under:																	
<table><tr><td>ITCHS Code</td><td>Export Item</td><td>Export Quantity</td><td>ITCHS Code</td><td>Import Item</td><td>Recommended Quantity</td></tr><tr><td>72261100</td><td>Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel Slit Coils of less than 800mm width</td><td>144.00 MT</td><td>72251100</td><td>Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel (prime) coils,</td><td>146.16MT with 1.50% wastage on net weight of export product</td></tr></table>						ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity	72261100	Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel Slit Coils of less than 800mm width	144.00 MT	72251100	Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel (prime) coils,	146.16MT with 1.50% wastage on net weight of export product
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity												
72261100	Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel Slit Coils of less than 800mm width	144.00 MT	72251100	Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel (prime) coils,	146.16MT with 1.50% wastage on net weight of export product												

				width more than 800 mm of relevant grade	
RA concerned may take suitable consequential action accordingly.					

Case No.	79 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00260982AM22
RA File Number	07AA04039595 AM22
Licence No and Date	0711002415/22/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MeitY on 27.01.2022 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per their communication dated 21.12.2021. Therefore, the Committee decided to forward the case to concerned Technical Expert in DGFT (HQ) for examination & comments. The case stands deferred.	

Case No.	80 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00262043AM22
RA File Number	04AA04035723 AM22
Licence No and Date	0411001860/23/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB):

1. In the application, the description of import item and export product is copper scrap. Please indicate clearly the description of export product.
2. Process flow chart and wastage at each stage of operation for manufacturing of export product.

The case stands deferred.

Case No.	81 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00262700AM22
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	82 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00262799AM22
RA File Number	07AA04038893 AM22
Licence No and Date	0711002445/23/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	83 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00263458AM22
RA File Number	04AA04035750 AM22
Licence No and Date	0411001872/24/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	84 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00263619AM22
RA File Number	34AA04009531 AM22
Licence No and Date	3411001450/24/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	85 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00264070AM22
RA File Number	03AA040123930 AM22
Licence No and Date	0311008824/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. To provide details of each design along with the drawing. The case stands deferred.	

Case No.	86 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00265275AM22
RA File Number	03AA040121409 AM22
Licence No and Date	0311008851/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	87 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00265277AM22
RA File Number	03AA040121410 AM22
Licence No and Date	0311008853/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	88 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	MANGAL ELECTRICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00266487AM22
RA File Number	13AA04019869 AM22
Licence No and Date	1311000761/26/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	89 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00266537AM22
RA File Number	03AA040104055 AM22
Licence No and Date	0311008996/26/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB): 1. As per application, the import quantity of zinc scrap (ISRI Code Scroll) and copper scrap is 1017 MT and 242 MT. However, as per Appendix 4E, the import quantity is 808 MT and 347 MT. Please ratify and inform which quantity is required for export of 1090 MT Copper Alloy Billets/Ingots/Brass Billets/Ingots. What is the reason of difference in quantity? 2. What is the exact description of export product and percentage of copper, zinc in the export product and also percentage of the other elements present in the export product? Please furnish detailed calculation on use of Zinc Scrap (Scroll) and copper scrap for manufacture of 1090 MT Copper Alloy Billets/Ingots/Brass Billets/Ingots. 3. What do you mean of zinc scrap (ISRI Code Scroll)? Please submit an authentic document which could qualify the percentage of Zinc and other contents present in the scrap? Please also indicate percentage of copper in the copper scrap? 4. Since import of the quantity of Copper scrap, appears less than the required copper in the export product, please furnish your comments whether it would be met from indigenous source or it may be available in zinc scrap scroll because Appendix 4E indicates NIL in indigenous inputs. The case stands deferred.	

Case No.	90 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00269016AM22
RA File Number	04AA04037686 AM22
Licence No and Date	0411001904/29/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	91 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00269037AM22
RA File Number	04AA04037472 AM22
Licence No and Date	0411001907/29/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	92 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00269243AM22
RA File Number	03AA04096740 AM22
Licence No and Date	0311009019/29/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. To explain the difference between import and export product as product description is the	

same.

2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	93 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ROSENBERGER ELECTRONIC COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00269346AM22
RA File Number	05AA040106526 AM22
Licence No and Date	0511006507/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	94 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	MITESH METAL INDUSTRIES
Meeting Number	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00268668AM22
RA File Number	03AA040122103 AM22
Licence No and Date	0311008999/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	95 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00269426AM22
RA File Number	04AA04036696 AM22
Licence No and Date	0411001917/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. Weight of Export Product. 2. Material balance in weight terms in export and import including indigenous inputs. The case stands deferred.	

Case No.	96 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and	0311009002/29/11/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	97 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00269912AM22
RA File Number	03AA040124316 AM22
Licence No and Date	0311009030/30/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 24.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	98 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00270357AM22
RA File Number	34AA04009632 AM22
Licence No and Date	3411001479/30/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.01.2022 for examination & comments. However, no comments have been received as yet.	

Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	99 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00269822AM22
RA File Number	03AA040121486 AM22
Licence No and Date	0311009027/30/11/2021
Norms Committee Decision: The Committee considered the case as per the agenda and desired that one Technical Experts from Ministry of Steel may be got registered on the BO Portal for dealing with such cases. Accordingly, a formal letter may be sent to M/o Steel. The Committee decided that in the meanwhile, this case may be referred to Consultant (SKB) for examination & comments. The case stands deferred.	

Case No.	100 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00269824AM22
RA File Number	03AA040118046 AM22
Licence No and Date	0311009028/30/11/2021
Norms Committee Decision: The Committee considered the case as per the agenda and desired that one Technical Experts from Ministry of Steel may be got registered on the BO Portal for dealing with such cases. Accordingly, a formal letter may be sent to M/o Steel. The Committee decided that in the meanwhile, this case may be referred to Consultant (SKB) for examination & comments.	

The case stands deferred.

Case No.	101 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ROSENBERGER ELECTRONIC COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00270993AM22
RA File Number	05AA040106654 AM22
Licence No and Date	0511006535/01/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	102 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00271077AM22
RA File Number	02AA04035618 AM22
Licence No and Date	0211001568/01/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	103 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00271534AM22
RA File Number	04AA04032563 AM22
Licence No and Date	0411001930/01/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	104 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00271552AM22
RA File Number	04AA04038377 AM22
Licence No and Date	0411001933/01/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 24.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	105 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00271576AM22
RA File Number	05AA040106146 AM22
Licence No and Date	0511006564/01/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	106 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00272949AM22
RA File Number	56AA04003951 AM22
Licence No and Date	5611000635/02/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB): 1. Please submit process flow chart and wastage claimed at each stage of operation for production of copper granules, in detail. The case stands deferred.	

Case No.	107 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00273551AM22
RA File Number	07AA04039591 AM22

Licence No and Date	0711002534/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	108 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00273558AM22
RA File Number	07AA04039590 AM22
Licence No and Date	0711002536/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	109 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00273564AM22
RA File Number	07AA04039589 AM22
Licence No and Date	0711002537/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on	

27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	110 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	JAIN METAL ROLLING MILLS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00273748AM22
RA File Number	04AA04038366 AM22
Licence No and Date	0411001952/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	111 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00273757AM22
RA File Number	03AA040124475 AM22
Licence No and Date	0311009157/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	112 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	113 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00274185AM22
RA File Number	03AA040122250 AM22
Licence No and Date	0311009180/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	114 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred

Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00276607AM22
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	115 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00277878AM22
RA File Number	07AA04038999 AM22
Licence No and Date	0711002575/07/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	116 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	STANCOR TUBULAR PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00280228AM22
RA File Number	03AA040125833 AM22
Licence No and	0311009313/09/12/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	117 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00280626AM22
RA File Number	34AA04009644 AM22
Licence No and Date	3411001526/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	118 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00280714AM22
RA File Number	34AA04009667 AM22
Licence No and Date	3411001527/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-3):	

1. Maximum & minimum ID/OD ratio of washers to be exported under each export product.
 2. Maximum & minimum OD of washers to be exported under each export product.
- The case stands deferred.

Case No.	119 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00280751AM22
RA File Number	03AA040122135 AM22
Licence No and Date	0311009342/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	120 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00280877AM22
RA File Number	04AX04000006 AM22
Licence No and Date	0411001999/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

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Case No.	121 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00281522AM22
RA File Number	05AX04000068 AM22
Licence No and Date	0511006783/10/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	122 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	123 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00281755AM22
RA File Number	13AX04000008 AM22
Licence No and Date	1311000813/10/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	124 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00281957AM22
RA File Number	07AX04000048 AM22
Licence No and Date	0711002609/10/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	125 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00283743AM22
RA File Number	34AA04009486 AM22
Licence No and Date	3411001532/13/12/2021
Norms Committee Decision: The Committee considered the case as per the agenda and desired that one Technical Experts from Ministry of Steel may be got registered on the BO Portal for dealing with such cases. Accordingly, a formal letter may be sent to M/o Steel. The Committee decided that in the meanwhile, this case may be referred to Consultant (SKB) for examination & comments. The case stands deferred.	

Case No.	126 / NC/2/MEET/Jan/202122/8																
Case Status	Case Approved																
Party Name	PRECISION METALS																
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022																
HQ File Number	HQRNORM APPLY 00283754AM22																
RA File Number	03AX04000083 AM22																
Licence No and Date	0311009410/13/12/2021																
Norms Committee Decision:																	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (SKB) as under:																	
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Export Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>72222011</td><td>STAINLESS STEEL BRIGHT BAR/ ANGELS/ SHAPES AND SECTIONS (HSN CODE 72222012/ 72222019/ 72224010/ 72224020) SIZE (MINIMUM 3.0 MM TO MAXIMUM 400.0 MM) {ALLOY STEEL</td><td>591133.00 Kgs</td><td>72222011</td><td>STAINLESS STEEL BRIGHT BAR/ ANGELS/ SHAPES AND SECTIONS (MINIMUM 3.2 MM TO MAXIMUM 402.0 MM) {ALLOY</td><td>1.01 Kgs/Kg net weight of the export product</td></tr></table>						ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity	72222011	STAINLESS STEEL BRIGHT BAR/ ANGELS/ SHAPES AND SECTIONS (HSN CODE 72222012/ 72222019/ 72224010/ 72224020) SIZE (MINIMUM 3.0 MM TO MAXIMUM 400.0 MM) {ALLOY STEEL	591133.00 Kgs	72222011	STAINLESS STEEL BRIGHT BAR/ ANGELS/ SHAPES AND SECTIONS (MINIMUM 3.2 MM TO MAXIMUM 402.0 MM) {ALLOY	1.01 Kgs/Kg net weight of the export product
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity												
72222011	STAINLESS STEEL BRIGHT BAR/ ANGELS/ SHAPES AND SECTIONS (HSN CODE 72222012/ 72222019/ 72224010/ 72224020) SIZE (MINIMUM 3.0 MM TO MAXIMUM 400.0 MM) {ALLOY STEEL	591133.00 Kgs	72222011	STAINLESS STEEL BRIGHT BAR/ ANGELS/ SHAPES AND SECTIONS (MINIMUM 3.2 MM TO MAXIMUM 402.0 MM) {ALLOY	1.01 Kgs/Kg net weight of the export product												

	CONTAINING BY WEIGHT 1.20 PERCENT OR LESS OF CARBON AND 10.50 PERCENT OR MORE OF CHROMIUM WITH OR WITHOUT OTHER ELEMENT}			STEEL CONTAINING BY WEIGHT 1.20 PERCENT OR LESS OF CARBON AND 10.50 PERCENT OR MORE OF CHROMIUM WITH OR WITHOUT OTHER ELEMENT}	
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Note:

1. The item of export must be grinded & polished surface finished (20 RMS) followed by edge finishing.

2. The item of import must be peeled/cold drawn surface finished (64 RMS) subject to the condition that the diameter/size of imported item is more than the respective diameter/size of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	127 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00283958AM22
RA File Number	07AX04000052 AM22
Licence No and Date	0711002625/13/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	128 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00288214AM22
RA File Number	03AA040122329 AM22
Licence No and Date	0311009558/16/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	129 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	130 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred

Party Name	JAVA INDUSTRIAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00288893AM22
RA File Number	34AX04000030 AM22
Licence No and Date	3411001550/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	131 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00288903AM22
RA File Number	34AX04000046 AM22
Licence No and Date	3411001551/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	132 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00288971AM22
RA File Number	03AX04000150 AM22
Licence No and Date	0311009606/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. To clarify the percent of Nb in import and also provide the range of Nb in both the import & export. It should be substantiated with Certificate of Analysis. 2. Justification for seeking 5% wastage. The case stands deferred.	

Case No.	133 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00289030AM22
RA File Number	04AX04000034 AM22
Licence No and Date	0411002187/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	134 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00289051AM22
RA File Number	04AX04000031 AM22
Licence No and Date	0411002189/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	135 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00289359AM22
RA File Number	02AX04000022 AM22
Licence No and Date	0211001677/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	136 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred

Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00291670AM22
RA File Number	05AA040103441 AM22
Licence No and Date	0511007028/20/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	137 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ELECTRICAL CONTROLS & SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00292524AM22
RA File Number	34AX04000058 AM22
Licence No and Date	3411001563/21/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	138 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00293596AM22
RA File Number	04AX04000040 AM22
Licence No and	0411002224/22/12/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	139 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	140 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00296932AM22
RA File Number	02AX04000034 AM22
Licence No and Date	0211001711/24/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on	

31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	141 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	142 / NC/2/MEET/Jan/202122/8				
Case Status	Case Approved				
Party Name	HI TECH STAINLESS WORLD				
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022				
HQ File Number	HQRNORM APPLY 00296624AM22				
RA File Number	03AX04000363 AM22				
Licence No and Date	0311009768/24/12/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310837913 dated 27.08.2020 as per comments given by MSME vide email dated 03.02.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS	Import Item	Recommended Quantity

			Code		
73269099	Stainless Steel semi-finished perforated strips / sheets / coils Grade 304 / 316 / 410 / 201 / J3 / 409 / 430 (Stainless Steel semi-finished perforated strips / sheets / coils Grade 304 / 316 / 410 / 201 / J3 / 409 / 430 (net content of Stainless Steel Secondary / Ex Stock Sheet / Strips / Cut coils / Coils 16.393 MT))	16.00 MT	72199090	Stainless Steel Secondary / Ex Stock Sheet / Strips / Cut coils / Coils Grade 304 / 316 / 410 / 201 / J3 / 409 / 430	3.62Kgs/Kg net content of the export product after taking 1/3 rd recovery from scrap

RA concerned may take suitable consequential action accordingly.

Case No.	143 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299236AM22
RA File Number	02AX04000041 AM22
Licence No and Date	0211001714/27/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	144 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00298238AM22
RA File Number	05AX04000231 AM22
Licence No and Date	0511007080/27/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. Generic name and catalogue of import item. 2. Manufacturing process and wastage details. 3. Net content of import in export. The case stands deferred.	

Case No.	145 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00298278AM22
RA File Number	04AX04000052 AM22
Licence No and Date	0411002243/27/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. Net weight of export product. 2. Material balance between import and export in weight terms taking in to consideration indigenous inputs. The case stands deferred.	

Case No.	146 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00298660AM22
RA File Number	03AX04000374 AM22
Licence No and Date	0311009841/27/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB): 1. What is the maximum percentage of copper in copper wire scrap when minimum copper is 40%? Please furnish documentary evidence. 2. What is the market value of PVC/rubber coming along with copper wire scrap? 3. Process flow chart for manufacturing copper ingots and wastage at each operation of production, in detail. The case stands deferred.	

Case No.	147 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00298769AM22
RA File Number	04AX04000033 AM22
Licence No and Date	0411002245/27/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	148 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299327AM22
RA File Number	07AX04000130 AM22
Licence No and Date	0711002730/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	149 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299461AM22
RA File Number	07AX04000095 AM22
Licence No and Date	0711002739/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-1) on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	150 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299334AM22
RA File Number	07AX04000118 AM22
Licence No and Date	0711002731/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	151 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00300002AM22
RA File Number	03AX04000218 AM22
Licence No and Date	0311009866/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	152 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299337AM22
RA File Number	07AX04000120 AM22
Licence No and Date	0711002732/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	153 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00300166AM22
RA File Number	02AX04000042 AM22
Licence No and Date	0211001720/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	154 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299339AM22
RA File Number	07AX04000119 AM22
Licence No and Date	0711002733/28/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	155 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299340AM22
RA File Number	07AX04000121 AM22
Licence No and Date	0711002734/28/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	156 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299342AM22
RA File Number	07AX04000122 AM22
Licence No and Date	0711002735/28/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	157 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00299343AM22
RA File Number	07AX04000123 AM22
Licence No and Date	0711002736/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	158 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00301408AM22
RA File Number	05AX04000383 AM22
Licence No and Date	0511007335/29/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. End use of export product. 2. Catalogue of import item with specification. 3. Net content of import item in export product.	

The case stands deferred.

Case No.	159 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00303139AM22
RA File Number	05AX04000329 AM22
Licence No and Date	0511007476/31/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	160 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00303251AM22
RA File Number	03AX04000442 AM22
Licence No and Date	0311009956/31/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	161 / NC/2/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	JAIN METAL ROLLING MILLS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202122/ 8 and 03/02/2022
HQ File Number	HQRNORM APPLY 00303922AM22
RA File Number	04AX04000085 AM22
Licence No and Date	0411002288/31/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	